

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Establishment Section) Civil Secretariat**  
**Srinagar/Jammu.**

**Subject:-** Cancellation of appointment of Junior Legal Assistants under Hon'ble Prime Minister's Special Package – appointment thereof in the Department of Law, Justice and Parliamentary Affairs.

**Reference:-** J&K Service Selection Board No. SSB/ Secy/ Sel/ 102/ 2019/ 3143-49 dated 16-05-2019.

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Government Order No: 2712 -JK(LD) of 2020.  
Dated : 22 - 10 - 2020.  
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Sanction is hereby accorded to the,-

- (i) cancellation of appointment of Shri Rohith Khair figuring at serial No. 11 in OM category of the appointment order issued vide Government Order No. 2270-JK(LD) of 2020 dated 23-06-2020; and
- (ii) temporary appointment of the following candidates as Junior Legal Assistants against the posts under the direct recruitment quota carrying the Pay Level-6B (35600-112800) with immediate effect:-

S. No.	Name of the candidates S/Shri.	Parentage	Address	Category	Merit position
1.	Aabid Bashir Kuthoo	Bashir Ahmad Kuthoo	H.No. 2, Lane No. 1, A. S. K. Pandita, Gobind Nagar Talab Tillo, Gurdwara, Jammu	OM	28.35
2.	Rahul Pandit	Avtar Krishan Pandit	Patoli Brahmana Muthi; Behind TV Tower Patoli, Jammu	OM	27.70

The appointment shall be subject to the following conditions:-

- (i) the appointees shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days along with all original documents/testimonials. In case any appointee does not join within the said period, his/her appointment shall be deemed to have been cancelled without any further notice and if the appointee migrates from Kashmir Valley again at any time during his/her service tenure, for any reasons whatsoever, his/her appointment/service shall stand terminated without any notice by itself by the action of his/her migration;
- (ii) each appointee, except those who are already in service, shall give an undertaking in the shape of an affidavit to the effect that:-
  - (a) in case adverse report about his/her character and antecedents is received from the Additional Director General of Police, Criminal Investigation Department to whom a

reference shall be made by the Department of Law, Justice and Parliamentary Affairs, the candidate shall have no claim for the appointments as Junior Legal Assistants and his/her appointment as such shall be deemed cancelled ab-intio;

- (b) if on verification of the qualification certificate/ reserved category certificate/experience certificate (wherever applicable) is found forged, false or fake by the concerned issuing authorities, the appointee shall have no claim for his/her appointment.
- (iii) the salary of the appointees shall not be drawn and disbursed to them unless and until the satisfactory report/ genuineness of the certificates in respect of (ii) (a) and (b) above is received;
- (iv) the appointee shall execute an agreement in the form prescribed under Jammu and Kashmir, Kashmiri Migrants (Special Drive) Recruitment Rules, 2009 issued vide notification SRO 412 of 2009 dated 20-12-2009;
- (v) the appointees shall be governed in terms of the Jammu and Kashmir Probationer (Condition of Service, Pay and Allowances) and Fixation of Tenure Rules, 2020 notified vide S.O No. 192 of 2020 dated 17-06-2020;
- (vi) the inter-se seniority of the appointees shall be as per the merit as it exist in the select list; and
- (vii) the appointments shall be subject to outcome of the writ petition, if any pending on the subject.

By Order of Lieutenant Governor.

Sd/-  
(Achal Sethi)  
Secretary to Government.

Dated: 22 - 10 - 2020.

NO: LD (Estt) 2019/34.

Copy to the:-

1. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner/Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction.
5. Director Litigation, Kashmir.
6. Director Finance, Department of Law, Justice and Parliamentary Affairs for Information.
7. Director, Information, J&K Srinagar. He is requested kindly to get this order published in two leading news papers (one English and one Urdu) at Srinagar and Jammu respectively.
8. Secretary, J&K Service Selection Board, Srinagar for information.
9. Incharge Website, Department of Law, Justice and Parliamentary Affairs for information and necessary action.
10. Private Secretary to the Chief Secretary for information of the Chief Secretary.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. Concerned selected candidates for compliance.
13. Government Order file.
14. Concerned file.

(Ashish Gupta)  
Deputy Legal Remembrancer.

22-10-2020